IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CA(CAA)-26(PB)/2017

IN THE MATTER OF:

Shri Praveen Pandy

... Applicant/petitioner

And

Monnet Power Company Ltd.

.... Respondent

Order under Section 230-232 of the Companies Act

Order delivered on 12.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Sh. S.K. Mohapatra, Hon'ble Member (T)

For the Applicant/petitioner :

Mr. Rahul Lohia, Advocate

ORDER

Even on the second call, no one has put in appearance in support of the Appeal.

On the last date of hearing, i.e. on 29.01.2018, no one had appeared and the situation continue to be the same even today. Accordingly, we have no other option but to dismiss the petition for non-prosecution.

At this stage, Mr. Rahul Lohia, learned Counsel for the applicant appeared and requested for some time to address arguments.

List for arguments on 13th March, 2018.

(M.M.KUMAR)
PRESIDENT

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

12.02.2018 V Sethi